

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE:
CENTRAL DISTRICT, DELHI

CIRCULAR

Sub: Regarding Leave taken by Duty MMs

Several instances have been there in past few weeks whereby some Ld. MMs, who had been deputed to work as duty MMs, proceeded on leave on the days of their duties, without giving any advance intimation and without furnishing the names of the Ld Officers who would have given willingness/consent to work in their places for those days.

This had caused great hardship and inconvenience to the Litigants, Lawyers, Court Staff, Police Officials etc. Even the order of change of duty could not be communicated to all concerned in the absence of any advance information.

Ld. Officers should understand that the dates of duties are fixed as per their willingness/choice, as far as possible, but such instances frustrate the very purpose of seeking prior willingness as to their availability.

Ld. MMs are therefore, again advised not to proceed on leave on the days when they are to work as Duty MMs and in case of any unforeseen exigency, information be sent to the Office of the undersigned well on time, alongwith consent/willingness of some other officer who agrees to perform duty in his/her place, so that appropriate orders are passed and communicated to all concerned at the earliest.


(ASHU GARG)

Chief Metropolitan Magistrate
Central District, Delhi

No. 1590-1617 CMM/ Cr/Duty MM/2019

Dated, Delhi the 01/02/19

Copy forwarded for information to:

01. The Ld. Registrar General, Hon'ble High Court of Delhi
(Through Ld. District & Sessions Judge (HQ), Delhi).
02. The Ld. District & Sessions Judge (HQ), Delhi for information
03. Ld. ACMMs/MMs, Central District, Delhi.
04. For uploading on LAYERS.
05. For uploading on centralized web-site through LAYERS.
06. Reader to CMM, Central District, THC, Delhi
06. Office file.


(ASHU GARG)